

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 4085
ANSWERED ON 12TH DECEMBER, 2019

COST SHARING ON ROAD SAFETY MEASURES

4085. DR. AMAR SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to introduce electronic monitoring and enforcement of road safety measures in the country;
- (b) if so, the details thereof along with the financial implication involved therein;
- (c) the cost sharing criteria proposed to be adopted for the purpose;
- (d) whether the cost will be borne through a central scheme or through additional grants to the States from the centre and if so, the details thereof; and
- (e) the financial support provided to the States to implement such infrastructure?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (e) The Motor Vehicle (Amendment) Bill, 2019 recently passed by the Parliament focuses on road safety and includes electronic monitoring of the same. Section 136A of Motor Vehicles Act, 1988 empowers the state Government for electronic monitoring and enforcement of road safety on national highways, state highways, roads or in any urban city.

For 2 Laning/4 Laning/6 Laning of National Highways, Advance Traffic Management System (ATMS) is to meet requirement of IRC specifications and standards.

The Ministry of Road Transport and Highways provides an IT enabled system for the services relating to Registration of Vehicles, Driving Licence through applications namely VAHAN, SARATHI and comprehensive enforcement solution for the provisions of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 through e-challan system. The Central Government provides all these services to States and Union Territories free of cost.

Implementation of provisions of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 comes under the purview of State Governments.
